

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.339/93

Date of Order: 21.1.1994

BETWEEN :

K.Kiran Kumar

.. Applicant.

A N D

1. The Senior Superintendent of
Post Offices, Eluru Division,
Eluru, West Godavari Dist.

2. The Chief Post Master General,
Andhra Circle, Hyderabad. .. Respondents.

Counsel for the Applicant

.. Mr.D.P.Kali

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM :

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

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The applicant prays for a direction to the respondents to consider his case for appointment on compassionate grounds to Class III post.

2. The father of the applicant Sri K. Francis died in harness while he was serving as a Postal Assistant on 20.5.89. On the death of the employee he left behind his widow and 5 children (4 sons and 1 daughter). After ~~the death of the employee~~ the widow as also the applicant approached the authorities concerned ^{giving} for appointment to the applicant on compassionate grounds.

3. The respondents rejected the claim of the applicant on the following grounds:

1. On the death of the employee the family received Rs.61,941/- besides a regular family pension of Rs.665 + relief.

is working as a Mechanic and earning Rs.200/- p.m.

The fact that the family of the deceased employee was given relief to the extent of Rs.61,941/- on the death of the employee should not have unduly swayed the respondents in the matter of considering the case of the applicant for giving him appointment on compassionate grounds. It is so because ordinarily ~~an almost~~ a Government employee, ~~died~~ in harness after rendering considerable period of service, the family of such employee ~~is bound~~ is ~~supposed~~ to get minimum financial assistance to the tune of about Rs.50,000 to Rs.60,000/-. In this case there is no dispute that the employee left behind his widow 4 sons and 1 daughter. Only the eldest son is said to be earning a

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(23)

petty amount of Rs.200/- p.m. It is very difficult to appreciate in these circumstances how the respondents came to this conclusion that there are no indigent circumstances in the family of the deceased. In my view this is a case which deserves positive and sympathetic consideration by the respondents. Accordingly OA is disposed of with a direction to the respondents to re-consider the case of the applicant for appointment on compassionate grounds to any Group 'C' or Group 'D' post to which the applicant is eligible. No order as to costs.

transferred
(A.B.GORTHI)
Member (Admn.)

Dated: 21st January, 1994

Ans/ya
f-254
Dn (D) cc

sd

Copy to:-

1. The Senior Superintendent of Post Offices, Eluru Division, Eluru, West Godavari District.
2. The Chief Post Master General, Andhra circle, Hyd.
3. One copy to Sri. D.P.Kali, advocate, Advocates Associations.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

O.A.339/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 21/1/1994

ORDER/JUDGMENT:

M.A/R.A/C.A. No.

O.A. No. : 339/93

T.A. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs

